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9TH UPES- Dr. PARAS DIWAN MEMORIAL INTERNATIONAL 'ENERGY LAW' MOOT COURT
COMPETITION 2019

9TH UPES – DR. PARAS DIWAN MEMORIAL INTERNATIONAL 'ENERGY LAW' MOOT COURT COMPETITION, 2019 5th - 7th April, 2019

RULES OF THE COMPETITION



$\frac{9^{TH}\text{ UPES- Dr. PARAS DIWAN MEMORIAL INTERNATIONAL 'ENERGY LAW' MOOT COURT}{COMPETITION, 2019}$

TABLE OF CONTENTS

2. DEFINITIONS 3. PARTICIPATION 4. GENERAL 5. MOOTING ROUNDS 6. MEMORIALS 7. ANONYMITY 8. PROHIBITION OF EXTERNAL ASSISTANCE 9. EVALUATION 10. ORAL SUBMISSION 11. SCOUTING 12. DISPUTE REDRESSAL 13. AWARDS 14. AMENDEMENTS 15. COPYRIGHT 16. DISCLAIMERS 17. COMMUNICATION DETAILS 18. OFFICIAL SCHEDULE	1.	PREAMBLE	
4. GENERAL 5. MOOTING ROUNDS 6. MEMORIALS 7. ANONYMITY 8. PROHIBITION OF EXTERNAL ASSISTANCE 9. EVALUATION 10. ORAL SUBMISSION 11. SCOUTING 12. DISPUTE REDRESSAL 13. AWARDS 14. AMENDEMENTS 15. COPYRIGHT 16. DISCLAIMERS 17. COMMUNICATION DETAILS	2.	DEFINITIONS	
5. MOOTING ROUNDS 6. MEMORIALS 7. ANONYMITY 8. PROHIBITION OF EXTERNAL ASSISTANCE 9. EVALUATION 10. ORAL SUBMISSION 11. SCOUTING 12. DISPUTE REDRESSAL 13. AWARDS 14. AMENDEMENTS 15. COPYRIGHT 16. DISCLAIMERS 17. COMMUNICATION DETAILS	3.	PARTICIPATION	1
6. MEMORIALS 7. ANONYMITY 8. PROHIBITION OF EXTERNAL ASSISTANCE 9. EVALUATION 10. ORAL SUBMISSION 11. SCOUTING 12. DISPUTE REDRESSAL 13. AWARDS 14. AMENDEMENTS 15. COPYRIGHT 16. DISCLAIMERS 17. COMMUNICATION DETAILS	4.	GENERAL	٥,
7. ANONYMITY 8. PROHIBITION OF EXTERNAL ASSISTANCE 9. EVALUATION 10. ORAL SUBMISSION 11. SCOUTING 12. DISPUTE REDRESSAL 13. AWARDS 14. AMENDEMENTS 15. COPYRIGHT 16. DISCLAIMERS 17. COMMUNICATION DETAILS	5.	MOOTING ROUNDS	Y
8. PROHIBITION OF EXTERNAL ASSISTANCE 9. EVALUATION 10. ORAL SUBMISSION 11. SCOUTING 12. DISPUTE REDRESSAL 13. AWARDS 14. AMENDEMENTS 15. COPYRIGHT 16. DISCLAIMERS 17. COMMUNICATION DETAILS	6.	MEMORIALS	
9. EVALUATION 10. ORAL SUBMISSION 11. SCOUTING 12. DISPUTE REDRESSAL 13. AWARDS 14. AMENDEMENTS 15. COPYRIGHT 16. DISCLAIMERS 17. COMMUNICATION DETAILS	7.	ANONYMITY	
10. ORAL SUBMISSION 11. SCOUTING 12. DISPUTE REDRESSAL 13. AWARDS 14. AMENDEMENTS 15. COPYRIGHT 16. DISCLAIMERS 17. COMMUNICATION DETAILS	8.	PROHIBITION OF EXTERNAL ASSISTANCE	
11. SCOUTING 12. DISPUTE REDRESSAL 13. AWARDS 14. AMENDEMENTS 15. COPYRIGHT 16. DISCLAIMERS 17. COMMUNICATION DETAILS	9.	EVALUATION	
12. DISPUTE REDRESSAL 13. AWARDS 14. AMENDEMENTS 15. COPYRIGHT 16. DISCLAIMERS 17. COMMUNICATION DETAILS	10.	ORAL SUBMISSION	
13. AWARDS 14. AMENDEMENTS 15. COPYRIGHT 16. DISCLAIMERS 17. COMMUNICATION DETAILS	11.	SCOUTING	1
14. AMENDEMENTS 15. COPYRIGHT 16. DISCLAIMERS 17. COMMUNICATION DETAILS	12.	DISPUTE REDRESSAL	
15. COPYRIGHT 16. DISCLAIMERS 17. COMMUNICATION DETAILS	13.	AWARDS	
16. DISCLAIMERS 17. COMMUNICATION DETAILS	14.	AMENDEMENTS	
17. COMMUNICATION DETAILS	15.	COPYRIGHT	1
	16.	DISCLAIMERS	
18. OFFICIAL SCHEDULE	17.	COMMUNICATION DETAILS	
	18.	OFFICIAL SCHEDULE	



1. PREAMBLE

This rule book intends to regulate the 9TH UPES – Dr. Paras DIWAN MEMORIAL INTERNATIONAL 'ENERGY LAW' MOOT COURT COMPETITION, 2019 in a just and fair manner.

The 9th UPES – Dr. Paras Diwan Memorial International 'Energy Law' Moot Court Competition, 2019 aims:

- I. To create greater awareness about the scope and application of Energy Laws.
- II. To promote the development of the Energy Law Sector through greater jurisprudential contemplation and analysis.

2. <u>DEFINITIONS</u>

- a) "Administrator" means the Chairman of Moot Court Association, School of Law, University of Petroleum and Energy Studies or any other person/persons appointed to administer the competition by the said Association.
- b) "Committee" includes: All the members of Moot Court Association.
- c) "Competition" means the 9th UPES Dr. Paras Diwan Memorial International 'Energy Law' Moot Court Competition, 2019.
- d) "Host College" means School of Law, University of Petroleum and Energy Studies.
- e) "Memorial" means the final written submission of each team.
- f) "Mooting Round" means the oral arguments by both the sides.
- g) "Problem" means the Moot Problem of the Competition.
- h) "Registration number (UIMCCNO)" means the code which would be allotted by the Association after the registration form is received for the purpose of memorial rounds.
- i) "Rule Book" means the document prescribing the guidelines for the competition.



j) "Team code" means the code which would be allotted to teams, by the host college after completion of their registration and final registration.

3) PARTICIPATION

a) REGISTRATION

- i The duly completed scanned copy of the competition's registration form must be submitted online at mootcourt@ddn.upes.ac.in on or before February 10, 2019 and hard copy of the same shall reach the host college by February 15, 2019. The subject of the mail must be "Registration: <Institution Name>"
- No change in the name of the participants shall be permitted after the receipt of the competition's registration form. Under exceptional circumstances, the changes shall be allowed at the sole discretion of Administrator. Such changes shall be allowed only if approved by the head of the participating Institution/College/University stating the reasons and the change shall be communicated on or before February 12, 2019. On completing the process of registration, a registration number shall be issued by the Association and communicated to the teams, which shall be used for any communication and submission of memorials till the team code is issued.

b) **SUBMISSION OF MEMORIALS**

- i The teams must send the soft copy of the memorials at mootcourt@ddn.upes.ac.in by March 15, 2019 (11:59 pm), which must be both in doc & .pdf file extension with the subject of the email as "Memorial Submission Registration Code". For e.g."Memorial Submission-UIMCC-E".
- **L** The file name of the memorials shall be in the following format- <Team Code><Side



represented>. For e.g. - "UIMCC-E Respondent".

- Late Submissions: For every hour of delay in memorial submission beyond the prescribed time, *1 mark shall be deducted*. Any Memorial submitted 15 hours after the time prescribed above will not be accepted.
- iv. Once the soft copy of the memorials has been submitted, no revisions, supplements, or additionswill be allowed.
- v. One (1) hard copy of the memorial is to be sent to the host college at the address mentioned below by March 23, 2019.
- The memorials should be soft bound. Any other form of binding shall not be accepted.
- vii. The memorials should not be covered with a plastic cover or be spiral bound or combed bound. Use of butter paper, plastic sheets, spiral binding, cello tape etc. is strictly prohibited.

c) FINAL REGISTRATION

- i. The registration of the teams for the competition shall be completed only after the host college receives the hard copy of registration form.
- ii. The registered teams shall send duly completed travel plan (in soft copy) on or before
 March 15, 2019 and in hard copy on or before March 23, 2019 to the address mentioned in the rule book.
- iii. All the teams who have sent their complete registration form along with the transaction receipt shall arrive and verify the details in person at the Dehradun Main Campus during verification on the dates of the competition.
- iv. Each team has to submit five (5) sets of memorials (soft bound & printed on both sides of A4 sheet) for each side at the time of verification at Dehradun Main Campus specifying the team code allocated on each memorial.



d) DRAW OFLOTS

Lots shall be drawn by the teams before the preliminary, quarter final & semi-final rounds to decide the match-ups.

e) **MAXIMUM NUMBER OFTEAMS**

- i. A maximum of Twenty 26 (26) teams shall participate in the competition which may be increased at the sole discretion of the administrator.
- ii. The slots will be filled on first cum first serve basis

f) REGISTRATION FEES

- i. A nominal; registration fee shall be charged from the Universities/Colleges/Institutions that have been selected in the memorial rounds. The registration fees shallbe:
 - **Rs.** 6,000/-: For Indian participants.

100\$: For International participants from Medium and Low HDI Countries.*

200\$: For International participants from Very High and High HDICountries.*

*based on UNDP Human Development Index http://hdr.undp.org/en/countries

- ii. Registration fee shall be refunded to any such Institutions/Colleges/Universities that have not been selected (See clause 3(c)(iii)above)
- For Indian Participants: The registration fee charged in accordance with Clause 3(f) (i) must be submitted by a Bank Transfer/any form of Electronic Transfer of any National Bank.

A/c name: University of Petroleum & Energy Studies

A/c number: 95950999999999

IFSC code: YESB0000115

Bank Name: YES BANK, Rajpur Road, Dehradun



<u>Details</u>: Student name/ Student's University's name

iv. For International Participants: The registration fee charged in accordance with Clause 3(f) (i) must be Bank Transfer. All Transfer Fees must be paid by the transferor in US\$ only. The transfer must indicate the name of your University as the transferor, for your university to be given credit for having paid the registration fee.

Beneficiary: - University of Petroleum & Energy Studies

Account No: - 011594600000224

Yes Bank IFSC Code: - YESB0000115

SWIFT Code: -YESBINBB

Message: Fee for UPES – Dr. Paras Diwan International Energy Law Moot- 5th to 7th April, 2019

Use either of these correspondents Bank for remitting the fees

- 1. USD JP MORGAN CHASE BANK
 765902317 (ABA Routing No: 021000021) CHASUS33
- USD WELLS FARGO BANK, N.A.
 2000193004500 (ABA Routing No: 026005092) PNBPUS3NNYC
- 3. USD CITIBANK, NEWYORK

36321359 (ABA Routing No: 021000089) CITIUS33

A copy of the Bank Receipt/ Transaction ID along with the registration form should be emailed to mootcourt@ddn.upes.ac.in

v. In case of the Indian participants the Bank Receipt/ Transaction ID need to be attached to the registration form and a scanned copy of the same must be sent via email for final registration. The payment needs to be made at the time of registration.



9TH UPES- Dr. PARAS D<u>IWAN MEMORIAL INTERNATIONAL 'ENERGY LAW' MOOT COURT</u>

4) **GENERAL**

a) **ELIGIBILITY**

- i. Students enrolled in full time 3 years or 5 years law programs are eligible to compete in the competition. Each College/Institution/University may send maximum of one team.
- Any team from any Institution/University outside the territory of India, will have to provide the copy of their passport with their registration form.

b) OFFICIAL LANGUAGE

The official language of the Competition is English. All competition rounds must be in English.

c) TEAM COMPOSITION

- Each team shall include two (2) speakers, who shall be accompanied by one (1) researcher all of whom shall be designated accordingly.
- ii. Once the registration is complete the team composition must remain the same throughout the competition.
- The change in team composition is subjected to Clause 3(a) (ii). iii.
- No observer is allowed to accompany any team. iv.

d) JUDGMENT WRITING COMPETITION

It is mandatory for the participants of this competition to participate in 4th UPES International Judgment Writing Competition, 2019 organized by another committee of our 8



college (Society of Law and Literature). The participants of this competition do not have to any pay the registration fee for this judgment writing competition, although the competition will be open for other law students and legal practitioners as well.

e) ACCOMMODATION FOOD AND TRANSPORT

- i. Accommodation, food, and transport between the hotel and the competition venue to the participating teams will be provided by UPES School of Law. The name and mobile number of the student volunteer in charge of transport/accommodation will also be provided to the participating teams well in advance.
- ii. Host University will provide accommodation to all the participants from Friday, 5th April, 2019 (Morning i.e., 12:00 noon) to Sunday 7th April 2019 (Morning i.e., 12:00 noon). In case participants require accommodation for any further dates, they shall be required to pay for the same at the hotel itself.
- iii. Local Transport between hotel and Airport/Railway Station/Bus Terminal shall be managed by the participating teams on their own.
- iv. Teams should fill and send a scanned soft copy of their travel plan in the sheet available at the last page positively by March 15, 2019, at mootcourt@ddn.upes.ac.in

f) **CLARIFICATIONS**

- i. Any clarifications sought on the moot proposition need to be addressed via email to mootcourt@ddn.upes.ac.in before February 10, 2019.
- ii. The queries will be clarified by issuance of a general notification addressing all queries on February 16, 2019.



g) DRESS CODE

The dress code of the competition shall be as follows:-

- i. Gentlemen are required to wear a full suit comprising of a black formal coat and trousers, full sleeved white shirt, tie and formal footwear.
- ii. Ladies are required to wear Indian/Western formals with black coat or a full suit comprising of a black formal coat and trousers/ skirt, white shirt and formal footwear/any other regional formals

5) MOOTING ROUNDS

a) **GENERAL**

- i. Every mooting round except the preliminary round shall be based on the Knock out principle.
- ii. The top eight (8) teams in the preliminary round shall advance to the quarter finals.

b) PRELIMINARY ROUNDS

- i. The preliminary round shall take place in two sessions.
- ii. No team shall face another team more than once in the preliminary rounds and must appear on each side. (Claimant & Respondent)
- iii. Every team shall have different benches in the two sessions.

c) **OUARTER FINALS**

The top eight (08) teams selected from the preliminary round shall contest in the quarter final.

d) <u>SEMI FINALS</u>

The top four (04) teams selected from the Quarter Final on the basis of Knock-out principle 10



shall contest in the Semi Final.

e) FINALS

The top two (02) teams from the Semi Final round elected on the basis of knock-out principle shall contest in the Final.

f) RANKING

Ranking of all the teams and the speakers for the competition shall be done on the basis preliminary rounds.

6) MEMORIALS

a) **GENERAL**

- i All pages of the Memorial must be formatted or printed on paper of A4 size (both sides).
- ii. All pages of the Memorial must have margins on all sides of at least one inch i.e. two and a half centimeters (2.5cm).
- ii. Arguments advanced shall not exceed more than twenty-five (25) pages.
- iv. The memorial Page limit shall not exceed forty (40) pages
- v. The memorial shall be in accordance with Clause6.

b) **CONTENTS**

Each Memorial must contain the following sections:

- COVER PAGE
- TABLE OF CONTENTS
- LIST OF ABBREVIATIONS
- INDEX OFAUTHORITIES



- STATEMENT OFJURISDICTION
- STATEMENT OFFACTS
- STATEMENT OFISSUES
- SUMMARY OFARGUMENTS
- ARGUMENTSADVANCED
- PRAYER

c) **COVERPAGE**

The Cover Page of each Memorial must contain:

- The name of the Competition, year and the Registration Code assigned at the time of registration.
- The name of the Participating University shall not be revealed on the cover page or any other pages of the memorial.
- The name of the Court appearing before.
- iv. The name of the parties and the sides they are representing.
- v. Cover page of each team's memorial shall be in two specific colors (Red and Blue)

 'Blue' representing Claimant's Memorial and 'Red' representing the

 Respondent's Memorial.

d) FORMAT

The Memorial shall be formatted in accordance with the following specifications:

- i Body Text Font Type: Times New Roman, Line Spacing: 1.5 lines, Font Size: 12, Headings and Bullets- Font size: 14.
- **Example 1 Footnotes Font Type:** Times New Roman, Line Spacing: 1 spaced, Font size: 10.



The Bluebook Uniform Mode of Citation (20th Edition) or any other recognized uniform method of citation must be strictly adhered to draft the memorials.

7) ANONYMITY

- i. Student Counsel shall introduce himself/herself to the court through their Team Codes and side represented. Under no circumstances shall they reveal their identity to any of the competition judges.
- ii. Further, all team members shall refrain from wearing/carrying anything/ items, such as badges, blazers or identifiable material (such as books, logo or seal of the college, regional/chapter office) which may reveal their identity.
- iii. Notwithstanding anything in this Rulebook, any team violating Clauses 6, 7 or 8 or both shall be subject to disqualification.
- iv. Decision of the Association and the Administrator shall be final in this regard.

8) PROHIBITION OF EXTERNAL ASSISTANCE

- No team is allowed to receive external assistance for conducting research, writing, editing, formulation or development of its oral arguments or written submissions.
- No team shall engage, directly or indirectly in behavior that may reasonably be considered cheating, intimidating or other unfair behavior.
- Decision of the Association and the Administrator shall be final in this regard.

9) EVALUATION

A. Memorial Evaluation

i The memorials shall be judged by a Panel constituted for the same. Every



Memorial shall be assessed on a scale of **100 marks** by the panel members. The average of the marks awarded by the members shall be taken as the final score.

i. Parameters for marking the memorial are as follows:

SL. NO	MARKING CRITERIA	ALLOCATED MARKS
1.	UNDERSTANDING OF LAW & EXTENT OF RESEARCH	25
2.	ORIGINALITY, ARTICULATENESS & CLARITY IN ANALYSIS	20
3.	KNOWLEDGE & INTEGRATION OF FACTS	20
4.	LOGICAL PROGRESSION OF IDEAS & USE OF AUTHORITIES	15
5.	PERSUASIVENESS OF PRESENTATION &CORRECTNESS OFCITATIONS	10
6.	GRAMMAR &LEGIBILITY	10
	TOTAL	100

B. Oral Round Evaluation

i) The marking for Oral Submissions during the Mooting Rounds shall be based on the following parameters:

SL.	MARKING CRITERIA	ALLOCATED
NO		MARKS



1.	UNDERSTANDING OF LAW	20
2.	APPLICATION OF LAW TO FACTS	20
3.	INTEGRITY, LOGIC, REASONING AND CLARITY	20
4.	PERSUASIVENESS	10
5.	ORGANISATION AND FLOW OF ARGUMENTS	10
6.	DEFERENCE AND DEMEANOR	10
7.	TIME MANAGEMENT	10
	TOTAL	100

- ii) Each Speaker shall be marked on a total of 100 marks by each Bench Judge.
- iii) The Average of both the speakers shall be taken for scoring the team.

C. RESEARCHER'S TEST

- a. There shall be a researcher's test on **5th April**, **2019** at Dehradun Main Campus immediately after the Inauguration ceremony.
- b. The test will be based on general question relating to the problem and the theme

10) ORAL SUBMISSION

a) TIME DISTRIBUTION

i. Every Oral Round shall, subject to the sole discretion of the Judges, consisting of



sixty (60) minutes of argument. The Claimant and the Respondent shall be allotted thirty (30) minutes each, subject to the discretion of the Judges. Both members designated as Speakers from each Team shall make oral presentations in each round.

- ii. Every team may allocate its thirty (30) minutes among the 2 speakers and the rebuttal/sur- rebuttal as the case may be. Each Speaker will be allocated a minimum of ten minutes (10), not including the time for rebuttal/sur-rebuttal. The rebuttal/surrebuttal must be allocated a minimum of two (2) minutes, and a maximum of six (6) minutes. The rebuttal/sur-rebuttal must be presented by one speaker only and it shall not be divided between the two speakers.
- In the Advanced (i.e. quarters, semi and final) Rounds, the total time permitted to iii. each team for presenting their arguments may be extended to forty-five (45) minutes at the discretion of the Judges, with corresponding changes in the minimum time prescribed for each speaker.
- Each Preliminary Round shall be judged by a bench of at least two judges. The Advanced Rounds may be judged by a bench of three or more judges.
- The format of rounds (sequence of speakers) will be notified prior to the competition. No queries will be entertained for the format of rounds

b) **SUBMISSION OF AUTHORITIES**

- All teams must carry along with them case law(s) or authorities" to which they intend i. to refer.
- ii. Any material carrying the name of the team's College/University shall be considered violative of provision under Clause 7 & 8, and shall not be permitted to be submitted to any of the judges
- Any material containing pictorial representation shall not be submitted to the Court $\frac{1}{16}$ iii.



during the course of Oral Submissions. Also, any form of audio/visual representation shall not be permitted.

- iv. The Speakers must not be allowed to use personal computers, laptops, iPads or any other technical device during their Oral Submissions. The team shall be subject to disqualification in case of violation of any of the above given provisions under this sub-clause.
- v. The passing of Authorities by the teams in the Finals shall be strictly prohibited. All authorities have to be submitted prior to the commencement of the final round.

11) **SCOUTING**

- i Teams shall not be allowed to observe the oral submission of any other team. It is strictly prohibited.
- i. Any such attempt shall be subjected for disqualification.

12) <u>DISPUTE REDRESSAL</u>

All the disputes regarding the competition or the rules shall be addressed by the Administrator and the committee i.e. Moot Court Association.

13) AWARDS

- *i* The following awards shall be given at the valedictory ceremony of the competition:
 - a. Winners Cash Prize Of Rs. 50, 000 And A Trophy
 - b. Runners-Up- Cash Prize Of Inr. 30, 000 And A TROPHY.
 - c. **Best Memorial-** Cash Prize Of Inr. 20, 000 And A Trophy.
 - d. Best Speaker- Cash Prize Of Inr. 10, 000 And A Trophy.
 - e. Best Researcher- Cash Prize Of Inr. 10, 000 And A Trophy.



<u>NOTE</u>: THE AWARDS ARE SUBJECT TO CHANGES AS PER THE DISCRETION OF THE ADMINISTRATOR

- **i.** The three team awards include Winner, Runner-Up and Best Memorial Awards and the two individual awards include Best Speaker and Best Researcher.
- ii. All those teams who participates in mooting rounds shall be awarded with certificates

14) AMENDMENTS

Any amendment in this rule book shall be made by the Administrator in consultation with the faculty.

15) <u>COPYRIGHT</u>

The copyright over the memorials submitted for participation in the competition is assisted by participants and shall vest completely and fully on School of Law, University of Petroleum and Energy Studies. The Participants shall certify in writing the originality of materials contained therein and shall be responsible for any claim or dispute arising out of the further use and exhibition of these materials.

16) **DISCLAIMER**

The moot court competition is based on a purely fictitious Compromis/problem, whereby the charactersandtheincidentsorthecourseofeventsintheCompromisarecompletelyimaginary and the same has no relation to any person living or dead or any post/present real life incident. The moot court competition is made solely for the purpose of training law students of India in developing an analytical bent of mind and serving the Bar and the Bench to the Best of their abilities.



17) <u>COMMUNICATION DETAILS</u>

A) ADDRESS FOR SENDING DOCUMENTS

Mr. Ashish Jain

Faculty Convenor

Moot Court Association

School Of Law, University Of Petroleum And Energy Studies (UPES),

Knowledge Acres, Kandoli Campus P.O. Kandoli Via Premnagar,

Dehradun - 248007, Uttarakhand, India

Email id: ashish.jain@ddn.upes.ac.in

B) CONTACT DETAILS

FACULTY MEMBERS

PROF. (DR.) TABREZ AHMAD

(CHAIRMAN)

Prof. (Dr.) Mamta Rana

(FACULTY COORDINATOR)

Mr. Ashish Jain

(FACULTY CONVENOR)

Ms. Pooja Gautam

PHONE NO. - 8787030978

(FACULTY CO-CONVENOR)

MR. JOYANTA CHAKRABORTY

(FACULTY CO-CONVENOR)

PHONE NO.- 7409165021



STUDENT MEMBERS

FOR ANY QUERY RELATING TO THE COMPETITION:

MR. GIRDHAR GOPAL KHATTAR
STUDENT CONVENOR, MCA

PHONE: 8979192333

Ms. ALINI SUCCESSENA STUDENT SECRETARY, MCA

PHONE: 7060945918

FOR ANY QUERY RELATING TO FINANCE (REGISTRATION FEES)

MR. SAMRIDDH BINDAL
STUDENT TREASURER, MCA

PHONE: 9627638488

SHIKHER UPADHYAY STUDENT JT, TREASURER, MCA

PHONE: 8505999376

FOR ANY QUERY RELATING TO TRAVEL AND ACCOMMODATION

Mr. Anuj Karnatak Student Co-Convenor, MCA

PHONE: 9669776904

Ms. Nayantara Student Jt. Secretary, MCA

PHONE: 7597721155

EMAIL ID: mootcourt@ddn.upes.ac.in

All calls will be entertained only between 4:00 pm to 9:00 pm IST.



$\frac{9^{TH}\ UPES-\ Dr.\ PARAS\ DIWAN\ MEMORIAL\ INTERNATIONAL\ 'ENERGY\ LAW'\ MOOT\ COURT}{COMPETITION, 2019}$

OFFICIAL SCHEDULE

<u>DATE</u>	<u>PARTICULARS</u>
January 09, 2019	RELEASE OF MOOT COMPROMIS
February 10, 2019	SOFT COPY SUBMISSION OF REGISTRATION FORM
February 15, 2019	HARD COPY SUBMISSION OF REGISTRATION FORM
February 25, 2019	Last Date of Clarification
March 15, 2019	SOFT COPY SUBMISSION OF MEMORIAL & TRAVEL FORM
March 23, 2019	HARD COPY SUBMISSION OF MEMORIAL & TRAVEL FORM
April 5, 2019	Inauguration and Exchange of Memorials
April 6, 2019	Preliminary and Quarter-Finals Rounds
April 7, 2019	SEMI-FINAL, FINAL ROUNDS AND VALEDICTORY CEREMONY



TRAVEL PLAN

1.	Name of Institution -
2.	Arrival Details -
a.	Mode of Arrival: Train / Air / Bus
b.	Train No. /Bus No. / Flight No.
c.	Estimated Time of Arrival
3.	Departure Details -
a.	Mode of Arrival: Train / Air / Bus
b.	Train No. / Bus No. / Flight No.
c.	Estimated Time of Departure
4.	Any other details:
1	
1	

(Signature & Seal of the Head of the Institution)

Note:- The Travel Form must reach UPES School of Law via mail on or before March 15, 2019 on mootcourt@ddn.upes.ac.in